

Evacuee Properties in Punjab

379. { **Sardar Iqbal Singh:**
Sardar Akarpuri:

Will the Minister of **Rehabilitation** be pleased to state:

(a) whether the evacuee properties in Punjab have been classified as allotable and non-allotable; and

(b) if not, the reasons therefor?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). Evaluation of evacuee properties in the Punjab is in progress and out of about 1,55,000 urban evacuee properties, nearly 66,000 had been evaluated upto 31st October, 1956. Classification of properties as allotable or non-allotable depends on their value. Delay in valuation is mainly due to the shortage of technical personnel. However efforts are being made to speed up the work.

Compensation to Displaced Persons

380. { **Sardar Iqbal Singh:**
Sardar Akarpuri:

Will the Minister of **Rehabilitation** be pleased to state:

(a) what are considered as urban areas of Bhawalpur for the purpose of grant of compensation to displaced persons;

(b) whether it is a fact that a representation has been received by Government for some additional areas in Bhawalpur being declared as urban areas for purposes of grant of compensation; and

(c) if so, action taken thereon?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) Under the Displaced Persons (Claims Act, 1950 an urban area means any area within the limits of a corporation, a municipality, a municipal committee, a notified area committee, a town area, a small town committee or a cantonment as these limits existed on the 15th day of August, 1947. This definition applies to Bahawalpur as also to other areas in West Pakistan.

(b) Yes.

(c) Such of the 4 places as had a local body of the type mentioned above were treated as urban areas. Other areas not conforming to the definition embodied in the Claims Act could not be declared as urban areas.

Manufacture of Ghani Oil

381. **Shri Deogam:** Will the Minister of **Production** be pleased to state:

(a) the specific steps taken in the Bihar State for the development of manufacture of Ghani oil;

(b) the number of oilmen's Co-operative Societies engaged in the manufacture of Ghani oil;

(c) the number of societies which have not been given any assistance technical or otherwise with the result that they have ceased to function; and

(d) the proposal, if any, for running the defunct oilmen's Co-operative Societies?

The Deputy Minister of Production (Shri Satish Chandra): (a) (1) Financial assistance has been sanctioned to the State Government for the establishment of a model demonstration centre and for subsidising the introduction of improved ghanis. (2) The All India Khadi and Village Industries Board disbursed funds in Bihar State for setting up eleven demonstration-cum-production centres during 1954-55 and 1955-56 and according to reports received till August, 1956, eight centres had gone into production. Financial assistance is also being extended to Oilmen's Co-operative Societies and other registered institutions in Bihar for purchasing bullocks, stocking oilseeds, introducing improved bullock ghanis, marketing of ghani oil, giving rebate on the sale of ghani oil and training of inspectors, mistries, and ghanies.

(b) 152.

(c) No society ceased to function for want of assistance from the Government of Bihar.

(d) Steps are being taken by the Government of Bihar for re-organising Societies which stopped functioning due to other reasons.

Development of Silk Industries

382. **Shri Deogam:** Will the Minister of **Production** be pleased to state:

(a) the schemes submitted by the Bihar Government and the amount sanctioned and paid to Bihar State by the Central Silk Board for the development of silk industry during the year 1955-56;

(b) whether schemes have been formulated by the Bihar Government for the development of Tassar Silk in Singhbhum district which is the biggest market for the raw Tassar Silk, and